PERFORMANCE AUDIT ON FUNCTIONING OF UIDAI

672. SHRI JAGDAMBIKA PAL:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the status of Action Taken on the recommendations of CAG’s Audit Report No. 24 of 2021 - (Meity) on “Performance Audit on Functioning of UIDAI” along with the details of recommendations which have been implemented and those which are pending for implementation;

(b) the expenditure incurred by UIDAI for issuance of Bal Aadhaars till 31 March 2022;

(c) whether UIDAI stands by the Supreme Court’s 2018 Judgement on Aadhaar and providing unconditional exemption to children and if so, the details thereof;

(d) the number of Aadhaars which were cancelled by UIDAI for being duplicates along with the steps taken to minimize, generating of multiple/duplicate Aadhaar numbers; and

(e) whether the Government has taken any steps to provide adequate facilities for Aadhaar enrolment, updating and retrieval and if so, the details thereof along with the expenditure incurred by UIDAI for providing these facilities till 31 March 2022.

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRA SEKHAR)

(a): Recommendations of the CAG’s Audit Report No. 24 of 2021-(Meity) on “Performance Audit on Functioning of UIDAI” have been accepted for implementation. Action taken report has been uploaded on Audit Para Monitoring System (APMS) (https://apms.nic.in/).

(b): Total expenditure incurred in the last three years on Aadhaar Enrolments & Updates are as follows:

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<thead>
<tr>
<th>Budget Head</th>
<th>Expenditure Incurred (Rs. In Lakh)</th>
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<tbody>
<tr>
<td></td>
<td>2019-20</td>
</tr>
<tr>
<td>113.04-E&amp;U-OC Enrolment cost</td>
<td>14160.18</td>
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Since common infrastructure is used for generating Aadhaar for all age group, it is technically not feasible to re-generate the report as on date for a legacy period for expenditure incurred for issuance of Bal Aadhaar.

(c): UIDAI has abided with the directions of the Hon’ble Supreme Court in its judgment dated 26.09.2018, in the matter of Justice K.S Puttaswamy (Retd.) and Anr. Vs. UOI and Ors. The necessary amendments have been made in the Aadhaar Act, 2016, by way of the Aadhaar and Other Laws (Amendment) Act, 2019.

In compliance of the aforesaid judgment, Section 3A (3) has been inserted in Aadhaar Act, 2016 vide the Aadhaar and Other Laws (Amendment) Act, 2019 which provides that:
“(3) Notwithstanding anything in Section 7, a child shall not be denied any subsidy, benefit or service under that section in case of failure to establish his identity by undergoing authentication, or furnishing proof of possession of Aadhaar number, or in the case of a child to whom no Aadhaar has been assigned, producing an application for enrolment”

(d): Aadhaars cancelled for being duplicate and for other reasons as of 31st May 2022 are 5,98,999.
UIDAI has taken adequate steps to address duplicate/ multiple Aadhaar generation issue and regular efforts are made to upgrade systems/ procedures. The demographic matching mechanism has been further strengthened, biometric matching of all new enrolments is ensured and ‘Face’ has been included as a new modality (in addition to finger print and iris) for de-duplication.

(e): Yes, Sir. UIDAI through its Registrars ensures provision for Aadhaar enrollment/update to residents. As on 30th June 2022, more than 57000 Aadhaar centres are active across the country. In addition to the above, around 34,500 Tablet/Mobile based machines are also functional in the field which is used for updating mobile number/email id in Aadhaar and to provide facility for Aadhaar enrolment for children under the age group of 0-5. UIDAI also permits residents to update their demographic details such as Name (minor change), Date of Birth, Gender and Address through online myAadhaar portal.

With regard to provisions available for retrieval of Aadhaar, residents can retrieve their lost EID/UID number by filling the required details on UIDAI myAadhaar portal under the link: https://myaadhaar.uidai.gov.in/retrieve-eid-uid.

Residents can also retrieve their lost EID/UID by visiting the nearest Aadhaar Enrolment Centre or by calling UIDAI call centre 1947. For retrieving the EID/UID, residents are to provide their demographic details properly.

The expenditure incurred in the last three years on Aadhaar Enrolments & Updates are as follows:

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